

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 6049 / Checker/
III-8-2/2001


Bilaspur, dated 6th June, 2019

Copy of Government Notification F. No. 5538/1719/21-B/CG/2019 dated 31/05/2019 issued by the Government of Chhattisgarh, Law & Legislative Affairs Department, Mantralaya, Atal Nagar Raipur regarding **establishment of a Family Court at Balodabazar & Surajpur, respectively w.e.f. 06.07.2019** is forwarded to :-

- 1) Deputy Registrar-cum P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 2) Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 3) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 4) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 5) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 6) Private Secretary to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 7) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 8) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 9) Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 10) Private Secretary to Hon'ble Shri Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 11) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 12) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 13) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 14) Private Secretary to Hon'ble Smt. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur, *for information of her Lordship.*
- 15) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, *for information of her Lordship.*
- 16) Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, *for information.*
- 17) Registrar (Vigilance/ I. & E), High Court of Chhattisgarh, Bilaspur *for information.*
- 18) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur *for information.*

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- 19) The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bemetara/ Bilaspur/ Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham(Kawardha)/ Korba/Korea at Manendragarh / Mahasamund/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur/ Uttar Bastar Kanker for information and necessary action.
- 20) The District and Sessions Judge Balod/Balrampur headquarter at Ramanujganj/Bastar at Jagdalpur/Bemetara/Bilaspur/Dakshin Bastar Dantewara/Dhamtari/Durg/Janjgir-champa/ Jashpur/Kabirdham(Kawardha)/Kondagaon/Korba/Koriya(Baikunthpur)/Mahasamund/ Mungeli/Raigarh/Raipur/Rajnandgaon/Surguja at Ambikapur/Uttar Bastar Kanker, Chhattisgarh for information.
- 21) The District and Sessions Judge, **Balodabazar with a request to makes all necessary arrangements for newly established Family Court in your respective district. Further, the District & Sessions Judge, Balodabazar is hereby directed to transfer all the pending cases related to the Family Court Balodabazar to the Judge, Family Court, Balodabazar on or before 06.07.2019, positively.**
- 22) The District and Sessions Judge, Surajpur with a request to makes all necessary arrangements for newly established Family Court in your respective district. Further, the District & Sessions Judge, Surajpur is hereby directed to transfer all the pending cases related to the Family Court Surajpur to the Judge, Family Court, Surajpur on or before 06.07.2019, positively.
- 23) The Joint Registrar (S & A Cell/C.S.J.A.) High Court of Chhattisgarh, Bilaspur, for information.
- 24) The Additional Registrar (Judicial/ Administration/ D.E.& E./ Classification/ Checker/ O/o R.G./Civil/Criminal) High Court of Chhattisgarh, Bilaspur, for information.
- 25) Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- 26) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- 27) The Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
- 28) All Additional Registrars, (Ministerial) High Court of Chhattisgarh, Bilaspur for information.
- 29) All Deputy Registrars, High Court of Chhattisgarh, Bilaspur for information.
- 30) Section Officer/Incharge, Court Manager/Confidential/Accounts/Pension/ Protocol/ Works/ D.E./Establishment/Dispatch/Compliant/Writ/Civil/Criminal/Central Filing Section/Record Room (Adm.) / Stationary/ Supreme Court Section/ Library/SCMS Cell/JJB Cell, High Court of Chhattisgarh, Bilaspur for information.
- 31) In-charge, NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official web- site of this High Court.


J. C. Registrar General
06.06.2019

**GOVERNMENT OF CHHATTISGARH
LAW & LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAYA RAIPUR (C.G.) 492002**

NOTIFICATION

Atal Nagar, Raipur, dated 03 July 2019.

F. No. ⁵⁵³⁸ /1719/XXI-B/C.G./2019, In exercise of the powers conferred by Section 3 of the Family Courts Act, 1984 (No. 66 of 1984), the State Government, in consultation with the High Court of Chhattisgarh, making further amendments in this department's previous notifications No. 1507/D-397/XXI-B/C.G./2005 Raipur, dated 24-02-2005 read with F.No. 685/2154/XXI-B/C.G./2017 Raipur, dated 22-07-2017, hereby, establishes the following Family Courts with effect from 6th July, 2019, namely:-

AMENDMENT

In Schedule-II of the said notifications after serial No. 19 the following shall be added, namely:-

S. No.	Name of the Court & district	Headquarters	Jurisdiction
(1)	(2)	(3)	(4)
20	Family Court, Balodabazar	Balodabazar	Whole Civil District of Balodabazar
21	Family Court, Surajpur	Surajpur	Whole Civil District of Surajpur excluding the area under Pratappur Civil Court

By order and in the name of the
Governor of Chhattisgarh,

Ravishankar Sharma 21/07/2019
(Ravishankar Sharma)

Principal Secretary

Government of Chhattisgarh
Law and Legislative Affairs Department

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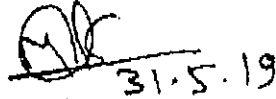
5534
Indt.No. 71719/XXI-B/C.G./2019 Atal Nagar, Raipur, dated / /2019

Copy forwarded to,-

03 JUN 2019

- 1 Registrar General, High Court of Chhattishgarh, Bilaspur, with reference to memo No. 5551/III-8-2/2001, Bilaspur, Dated 16th May, 2019 for information and necessary action.
- 2 Private Secretary to Hon'ble Law Minister, for perusal,
- 3 Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
- 4 Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur for publication in the E-Gazette (Extra Ordinary),
- 5 Nodal Officer of Official Website of Law & Legislative Affairs Department, Mantralaya, Atal Nagar, District-Raipur,

for information and necessary action.



(Maneesh Kumar Takur)

Additional Secretary

Government of Chhattisgarh

Law and Legislative Affairs Department

o/c

छत्तीसगढ़ शासन
विधि एवं विधायी कार्य विभाग मंत्रालय
महानदी भवन, नया रायपुर (छ0ग0) 492002

क्रमांक /2016 /21-ब/छ0ग0/18

रायपुर, दिनांक /05/2018

प्रति, 5511

01 JUN 2018

रजिस्ट्रार जनरल,
छ0ग0 उच्च न्यायालय,
उच्च न्यायालय भवन बोदरी,
पोस्ट आफिस-हाईकोर्ट ब्रांच,
बिलासपुर (छ0ग0)

विषय :- 10 जिलों में परिवार न्यायालयों की स्थापना हेतु।

संदर्भ :- आपका ज्ञापन क्रमांक 4641/चार -3-2/2017 दिनांक 08.05.2018

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H.O.
Meekar
26.
201.06.18

राज्य शासन, माननीय सर्वोच्च न्यायालय द्वारा क्रिमिनल अपील नं० 254-262/2012 (इम्तियाज अहमद विरुद्ध उत्तर प्रदेश राज्य एवं अन्य) प्रकरण में दिये गये आदेश के अनुपालन में विभिन्न 10 जिलों में परिवार न्यायालयों की स्थापना हेतु वेतनमान 70290-76450 में न्यायाधीशों के निम्नानुसार पदों के सृजन की स्वीकृति प्रदान करता है :-


क्रमांक	स्थान	पद संख्या
01	बिलासपुर	02
02	दुर्ग	03
03	जांजगीर -बाँपा	01
04	रायपुर	05
05	बालोद	01
06	बलौदाबाजार	01 ✓
07	दत्तेवाड़ा	01
08	कोण्डागांव	01
09	मुर्गेली	01
10	सूरजपुर	01 ✓
	कुल योग	17

इस संबंध में होने वाला व्यय मांग संख्या-29-2014-न्याय प्रशासन, 117- परिवार न्यायालय, 5416-परिवार न्यायालय की स्थापना-शीर्ष के अंतर्गत विकल्पनीय होगा।

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यह स्वीकृति वित्त विभाग के क्रमांक एफ 2018-21-01164/ब-3/चार दिनांक 28.05.2018 द्वारा प्रदान की गई है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार

 01.6.18

(मनीष कुमार ठाकुर)
अतिरिक्त सचिव

छ.ग. शासन, विधि और विधायी कार्य विभाग

रायपुर दिनांक /05/2018

पृ. क्रमांक /2016 /21-ब/छ0ग0/18

प्रतिलिपि :-

01. महालेखाकार छ.ग. रायपुर,
02. सचिव, छ.ग. शासन, वित्त विभाग, मंत्रालय, रायपुर,
03. निज सचिव, माननीय विधि मंत्रीजी को माननीय विधि मंत्रीजी के सूचनार्थ,
04. स्टाफ आफिसर प्रमुख सचिव, विधि को प्रमुख सचिव विधे महोदय के सूचनार्थ,
की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

(मनीष कुमार ठाकुर)
अतिरिक्त सचिव

छ.ग. शासन, विधि और विधायी कार्य विभाग